

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 28

IA 1268/2020 IA 1273/2020 IA 1428/2020 IN C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE INFRATEL LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Shankari Mishra for the Liquidator is present through VC. Adv. Kriti Kalyani i/b Shardul Amarchand Mangaldas & Co. for the Applicant in all 3 IA's present through VC.

IA 1268/2020 IA 1273/2020 IA 1428/2020

Ld. Counsel for the erstwhile Resolution Professional informs that this application has to be prosecuted by the Financial Creditor and they have already filed the precipee to this effect with the Registry. However, the formal amendment is yet to be carried out and seeks some accommodation. List this matter on Board on **07.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh